

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 12

CA 333/2023 (NEW IA) in CP/3638(MB)2018

CORAM:

MS. ANU JAGMOHAN SINGH

SH. H. V. SUBBA RAO

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.08.2023**

NAME OF THE PARTIES: **UNION OF INDIA VS INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES
LTD. & ORS.**

Section 241-242 of the Companies Act, 2013

ORDER

CA 333/2023

Mr. Ravi Kadam, Ld. Sr. Advocate for the Applicant and Ms. Roma Bhojani, Ld. Counsel for the Respondent are present. Counsel for the Respondent submits that a copy of the present Company Application has not yet been served upon her. In that view of the matter, Applicant is directed to serve a copy of the present Company Application to the other side, forthwith. After receiving a copy of the present Company Application, Respondent is directed to file and place on record Affidavit in Reply within a period of two weeks from today by duly serving a copy to the other side, well in advance. List this matter on Board on 01.09.2023, for further consideration and hearing.

Sd/-

Sd/-

ANU JAGMOHAN SINGH
MEMBER (TECHNICAL)

H. V. SUBBA RAO
MEMBER (JUDICIAL)